bodies — Peacock Lake and Buffalo Lake — serving as vital breeding grounds for birds and migratory birds. Selling this land would destroy biodiversity, damage natural water systems and disturb the city's fragile ecological balance. Our party has raised concerns that the State Government's plan to commercialise this parcel of land will eliminate green cover and threaten Hyderabad's environmental sustainability.

There are violations of key environmental laws. These laws include the Wildlife Protection Act, 1972; the Forest Conservation Act; and the Environment Protection Act. The University of Hyderabad educates over 5,400 students mostly belonging to Schedules Castes, Scheduled Tribes, OBCs, Economically Weaker Sections and a sizeable number of disabled students who avail education here. Now, for the first time, the students have come and protested. The protest of the students is not for any increase in mess charges; it is not for better faculty. The students are fighting for the voiceless flora and fauna there; and these students are being brutally taken away by police, *lathicharged* and entire bulldozing is being done. It is for the first time in the country that the students are fighting for the environment and the State is oppressing them. ...(*Time-bell rings.*)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri K.R. Suresh Reddy: Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Neeraj Shekhar (Uttar Pradesh), Shri Aditya Prasad (Jharkhand), Ms. Indu Bala Goswami (Himachal Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Naresh Bansal (Uttarakhand), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Madan Rathore (Rajasthan), Smt. Ramilaben Becharbhai Bara (Gujarat), Ms. Kavita Patidar (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Ram Chander Jangra (Haryana), Dr. John Brittas (Kerala), Shri B. Parthasaradhi Reddy (Telangana), Shri Ravi Chandra Vaddiraju (Telangana), Shri Saket Gokhale (West Bengal), Shri A. A. Rahim (Kerala), Dr. Sasmit Patra (Odisha) and Dr. V. Sivadasan (Kerala).

Now, Shri Dhairyashil Mohan Patil; Demand for Protection of GI-Tagged Alphonso Mango of Konkan Region of Maharashtra.

Demand for protection of GI-Tagged Alphonso mango of Konkan region of Maharashtra

श्री धैर्यशील मोहन पाटिल (महाराष्ट्र): उपसभापति महोदय, महाराष्ट्र राज्य के कोंकण क्षेत्र के जगत प्रसिद्ध हापुस आम को प्राप्त जियोलॉजिकल इंडिकेटर टैग नियम के उल्लंघन के बारे में मैं

बोलने वाला हूं। महोदय, कोंकण क्षेत्र में उत्पादित होने वाला हापुस आम, मतलब अल्फांसो मैंगो अपने मधुर रस, उत्तम स्वाद, सुनहरे रंग और तंतु विरत पल्प के कारण विश्व भर में प्रसिद्ध है। हापुस आम की यह गुणवत्ता विशेष कोंकण की रासायनिक और भौतिक गुणवत्तापूर्ण माटी, पानी और हवा के कारण आती है। इसका मतलब यह है कि अगर यही हापुस के पेड़ कोंकण व्यतिरिक्त अन्य क्षेत्रों में लगाए जाएं, तो उसमें आने वाला फल इतना गुणवत्तापूर्ण नहीं रहेगा। इसलिए कई रिसर्च और इंवेस्टीगेशन के बाद जियोलॉजिकल इंडिकेटर अधिनियम, 1999 द्वारा जीआई रजिस्ट्री चेन्नई द्वारा महाराष्ट्र कोंकण के पांच जिले, जिनमें रायगढ़, रत्नागिरी, सिंधुदुर्ग, थाना और पालघर में पैदा होने वाला या इसमें हापुस के पेड़ को लगने वाला फल, मतलब आम ही हापुस माना जाएगा, ऐसा माना जाता है। इसका मतलब यह है कि अन्य क्षेत्र में लगाये गये हापुस जैसे पेड़ से आने वाला आम हापुस नहीं माना जाएगा।

सर, जैसे लंगड़ा आम उत्तर प्रदेश का रहता है, उसे जीआई मानक मिला है। मालदा, पश्चिम बंगाल का होता है। इसका मतलब यह है कि अगर महाराष्ट्र में या कोंकण में लंगड़ा आम का पेड़ लगाया जाए या मालदा आम का पेड़ लगाया जाए, तो उससे होने वाला फल मालदा या लंगड़ा नहीं माना जाएगा। जीआई authentication के कई फायदे हैं। ग्राहक को गुणवत्तापूर्ण authentic उत्पाद मिलता है। किसानों को आर्थिक फायदा होता है, पारंपरिक विरासत का संरक्षण होता है और अंतरराष्ट्रीय बाजार में अपने माल की पहचान रहती है। सर, अभी आम का सीजन चालू है। बाजार में कोंकण का हापुस जितना आता है, उससे तीन गुना हापुस बताकर मार्किट में बेचा जाता है। एक हापुस के पीछे दो आम बनावट हापुस बेचे जाते हैं। इससे ग्राहक को नुकसान होता है, किसानों को नुकसान होता है और ब्रैंडिंग नहीं हो पाती है। अगर ऐसे ही चलता रहेगा, तो हापुस की गुणवत्ता की कुछ ही दिनों में, कुछ ही सालों में यह विरासत नष्ट हो जाएगी।

महोदय, मेरी यह मांग है कि कोंकण के बाहर से आने वाला हापुस आम कई एपीएमसी और व्यापारियों द्वारा खरीदा और बेचा जाता है। इस तरीके का व्यवहार, जीआई टैग अधिनियम, 1999 द्वारा गैर-कानूनी मांग के गैर-व्यवहार करने वालों को दंडित किया जाए और कोंकण की इस विरासत को संरक्षित किया जाए।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Dhairyashil Mohan Patil: Dr. Sasmit Patra (Odisha), Shri Devendra Pratap Singh (Chhattisgarh), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Saket Gokhale (West Bengal), Shri R. Girirajan (Tamil Nadu), Shri Samik Bhattacharya (West Bengal), Dr. Fauzia Khan (Maharashtra), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Madan Rathore (Rajasthan) and Shri Niranjan Bishi (Odisha).

Shri Ritabrata Banerjee; Demand for Strict Action against Provident Fund defaulters.

Demand for strict action against Provident Fund defaulters

SHRI RITABRATA BANERJEE (West Bengal): Sir, the Employees Provident Funds